

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1443 /ND/2019

In the matter of :

Elite Steels (P) Ltd

.. PETITIONER

Vs.

Growthways Trading (P) Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 12.6.2019

Coram :

Sh. R. Varadharajan,  
Hon'ble Member (Judicial)  
Ms. DeepaKrishan,  
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Ravi  
Kumar, Advocate

For the Respondent/Corporate Debtor : Mr. Vinod Chaurasia, Advocate

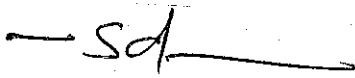
For the Intervener

ORDER

Learned Counsel for the petitioner and Ld. Counsel for the Corporate Debtor are present. Ld. Counsel appearing for the Corporate Debtor seeks time to file reply on behalf of the Corporate Debtor. Let reply be filed within 2 weeks from today.

Post this matter along with batch of other matters relating to Lease of immoveable property and rentals.

Post the matter on 16.7.2019.



(DEEPA KRISHAN)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit